



Central Administrative Tribunal Jammu Bench, Jammu

Hearing through video conferencing

O.A. No.61/419/2020

Tuesday, this the 4th day of August, 2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Syed Khaliq Malla (Aged 36)
S/o AB Khaliq Malla,
R/o DAbgah Sopore - Applicant

(Advocate: Mr. Musavir Ah. Mir)

Versus

Union Territory of Jammu & Kashmir, through:-

1. Commissioner Secretary to Government, Education Department, Civil Secretariat, Srinagar/Jammu
2. Director School Education, Kashmir Srinagar
3. Chief Education Officer, Baramulla
4. Zonal Education Officer, Rohama, Bramulla - Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER**Dr. Bhagwan Sahai, Member (A):**

The applicant's counsel submits that the applicant is a trained NCC Teacher, but he has been transferred to a school where NCC is not functioning, resulting in wastage of his training.

2. Mr. Amit Gupta, learned AAG for the respondents, submits that the applicant has already been relieved being surplus. However, he being trained in NCC activities, his posting will be reconsidered by the respondents to a School where NCC is functional and the OA may be disposed of.

3. In view of the above submission, the OA is disposed of with direction to the respondents to reconsider the applicant's posting to a school where NCC is functional. No costs.

(Rakesh Sagar Jain)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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